



ITEM NO.52

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)
No(s). 21280/2025

[Arising out of impugned final judgment and order
dated 03-03-2025 in CRLA No. 396/2019 passed by
the High Court of Judicature at Allahabad,
Lucknow Bench]

KAMLESH KUMAR

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

Date : 23-02-2026 This petition was called on for
hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Deepak Joshi, AOR
Mr. Sanjay Sharma, Adv.
Mr. Shivam Gupta, Adv.
Mr. Shivam Yadav, Adv.
Mr. Nadeem Saifi, Adv.

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.

UPON hearing the counsel the Court made
the following

O R D E R

Leave granted.

Admittedly, the appellant has been in
custody for about 13 years. We find arguable
issues in this appeal.

Considering the above, we are inclined to suspend the sentence of the appellant and grant bail to him, during the pendency of the appeal.

Accordingly, the sentence imposed on the appellant is suspended and he is granted bail, subject to the terms and conditions that may be imposed by the Trial Court, during the pendency of the appeal.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR